

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:829

ANSWERED ON:27.11.2014

RELOCATION OF ELECTRICITY LINES PASSING OVER HOUSES

Misra Shri Ajay (Teni)

**Will the Minister of POWER be pleased to state:**

(a) whether the Union Government is aware of a large number of settlements in rural areas where transformers have been set up in the midst of populated areas and electricity lines pass over the houses and if so, the details thereof; and

(b) whether the Union Government proposes to provide any financial and technical assistance to the States/UTs to shift their transformers to safer places and to provide underground wiring system so as to avoid such overhead electricity lines?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY ( SHRI PIYUSH GOYAL )

(a) : Yes, Madam. However, the responsibility of such transformers installed in rural areas lies within purview of State Governments. Distribution companies of State Governments supply electricity to the consumer as per the Supply Code notified by respective State Electricity Regulatory Commission (SERC) in compliance with Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulations, 2010.

(b) : Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulations, 2010 provide the safety requirements of transformers and the minimum clearances (horizontal and Vertical) from buildings of overhead lines. These regulations provide that an overhead line shall not cross over an existing building as far as possible and no building shall be constructed under an existing overhead line.

Laying of underground cabling system in selected towns is covered under Restructured Accelerated Power Development and Reforms Programme (RAPDRP) Part-B schemes.